

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

29. C.P.(IB)-119(MB)/2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 08.09.2023**

NAME OF THE PARTIES: **Bank of Maharashtra**
V/s
Ashokkumar Morakhia (Personal
Guarantor Of Elektromed India
Pvt. Ltd.)

Section: 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Deepali Jaiswar appeared for the Petitioner. Adv. Mrunaliwi Vijay Panchal appeared for the Respondent. Counsel for the Petitioner submits that the she has instruction not to proceed the matter any further as the bank has already received the entire amount as per the OTS settlement. In view of the statement of the Counsel for the Petitioner, **C.P. (IB)-119(MB)/2023 is allowed to be withdrawn, hence stands closed.** All others pending IA's/MA's in this Company Petition become **infructuous, hence stand dismissed.** File be consigned to records.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
08.09.2023
Sushil

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)